GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.†1404 TO BE ANSWERED ON THE 08TH DECEMBER, 2015/AGRAHAYANA 17,1937 (SAKA)

INTER-STATE CRIMES

†1404. SHRI HARIOM SINGH RATHORE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether inter-State crimes are on the rise in the country;

(b) if so, the total number of such cases reported, guilty arrested and the action taken against them during each of the last three years and the current year, crime, State and UT-wise;

(c) whether the Government has taken any action to stop inter-State crimes in the country; and

(d) if so, the details thereof along with the advisories issued to the States and police departments to stop such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): The National Crime Records Bureau (NCRB) does not maintain data on inter-State crimes separately. The details of such cases registered by Delhi Police and persons arrested in these cases is at Annexure. Delhi Police have regular inter-state coordination meetings, which are held on quarterly basis to exchange terrorist/intelligence inputs and other issues relating to crimes, criminals, law and order, traffic etc. The Zonal Integrated Police Network (ZIPNET) project of Delhi Police is for sharing real time information, which includes transmission of data and documents in order to fight interstate crimes and arrest of criminals with neighboring states. The ZIPNET project is also to maintain and share real time information on crime and criminals, missing persons, Un-identified dead bodies, un-identified persons found, stolen/ unclaimed vehicles, stolen/missing mobile phone in an electronically secured environment.

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Further, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The Union Government, however, attaches highest importance to the interstate crime and has been advising the States/UTs from time to time to take immediate measures to check crimes related to Human Trafficking, which often has interstate dimensions. The Advisories on Human Trafficking are available in the Ministry's website <u>http://mha.nic.in/</u>.

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Detail of cases registered by Delhi Police under various Inter-State Crime and persons arrested in it during the year 2012, 2013, 2014 & 2015 (upto 31-10-2015)

	Human Trafficking		NDPS Act		Arms Act	
-	Cases	Person	Cases	Person	Cases	Person
Year	reported	arrested	reported	arrested	reported	arrested
2012	186	318	829	960	1017	1191
2013	210	286	442	553	921	1086
2014	200	199	322	398	753	804
2015(upto 31-10-2015)	155	101	249	313	608	702
